

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 360 OF 2020

Kashinath Jairam Shetye

..... Petitioner

*V e r s u s*

State of Goa and anr.

..... Respondents

Mr. Nigel Da Costa Frais and Mr. B. Pacheco, Advocates for the Petitioners.

Mr. D. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for the Respondent no.1.

Mr. Pravin Faldessai, Assistant Solicitor General for the Respondent no.2.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 4<sup>th</sup> January, 2021

P.C.

1. Heard learned Counsel for the parties.
2. Mr. Faldessai, learned Assistant Solicitor General, points out that the issue which is raised in this petition is the subject matter of Civil Writ Petition No. 1373 of 2018 pending before the Hon'ble Supreme Court. He

points out that the provisions which have been challenged in this petition are the very provisions which have been challenged in the proceedings before the Hon'ble Supreme Court.

3. Mr. Costa Frias, learned Counsel, pointed out that in the proceedings initiated under the Prevention and Corruption Act, the provisions impugned in this petition are sought to be applied. He, therefore, submits that this petition may be kept pending though the same can be adjourned until the disposal of the proceedings before the Hon'ble Supreme Court.

4. Accordingly, these proceedings are adjourned *sine die*. However, liberty is given to the learned Counsel for the parties to apply once the proceedings before the Hon'ble Supreme Court are disposed off.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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